## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.215/MP/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.

Petitioner : Sasan Power Limited (SPL)

: MP Power Management Co. Ltd. (MPPMCL) and Ors. Respondents

Date of Hearing : 17.4.2025

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, SPL

> Shri Shivam Kumar, Advocate, SPL Shri Mohit Gupta, Advocate, SPL

Shri Shubham Arya, Advocate, HPPC & PSPCL Ms. Reeha Singh, Advocate, HPPC & PSPCL Shri Rishabh Saxena, Advocate, HPPC & PSPCL

Shri Aditya Singh, Advocate, MPPMCL

Shri Shraddha Deshmukh, Advocate, RUVNL

Shri S. Sharma, Advocate, RUVNL Shri Hasan Murtaza, Advocate, BRPL Shri Sameer Sharma, Advocate, BRPL Shri Ankit Sinha, Advocate, BRPL

## Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to place on record the details of actual expenditure already incurred by the Petitioner on account of the Change in Law events claimed in the present case.

- 2. Learned counsel for the Respondents also sought liberty to file their response to the affidavit to be filed by the Petitioner as above.
- 3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Petitioner to file its additional affidavit to place on the record the details of the additional expenditure already incurred along with supporting documents within two weeks with a copy to the Respondents, who may file their response thereon, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on 27.5.2025 at 2.30 P.M.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)